

SHRI P. K. DEO : I am extremely grateful to my colleagues who have participated in this debate. I think this debate has stimulated a good deal of interest.

I will narrate one instance. It was about 15 years back that I was travelling with the predecessor of the Education Minister, Dr. Triguna Sen, in the Calcutta Mail : and when, in the morning, we reached Asansol Station, I told him that we had reached सोनार बांगला, घन-घान्य पुपभर्रा, ब्रामादेर ए वसुधरा

He immediately retorted : "It is not that today ; now it is

स्लोगन-स्लोगन वातसि ब्ररा

I admit that you take cognizance of the fact that the biggest asset of our country is its man-power, especially the youth power which has got tremendous potential if channelised in a constructive way. If you analyse the Janata movement or the Jayaprakash Narain movement, started from Gujarat from where my friend Prof. Mavalankar comes, and it was at the initiative of the students. Gujarat showed us the way, which was accepted by Shri Jayaprakash Narain and other leaders also.

In view of the fact that the Government is seized of the problem I do not want to take up much time. I think very serious thought should be given to this. There is no use sticking to the *status quo*. With a new Education Minister coming in, I think there should be a new approach to this problem. Though it is a concurrent subject, the Central Education Minister has got a very important role to play and our future Education policy and the mobilisation of our youth should be taken care of by him. But in view of the assurance he has given that he has called a State Education Ministers' Conference and that it will discuss this problem, I beg the leave of the House to withdraw my Resolution.

19 hrs.

MR. CHAIRMAN : Now, I will put the amendments to the vote of the House.

PROF. P. G. MAVALANKAR : How does the question of putting the amendments to the vote of the House arise when the hon. Member wants to withdraw his Resolution ?

MR. CHAIRMAN : Rule 339 provides like that; we have to go through the ritual.

I will now put amendments No. 1 and 8 moved by Shri Vinayak Prasad Yadav to the vote of the House.

Amendments Nos. 1 and 8 were put and negatived.

MR. CHAIRMAN : I will now put amendment No. 2 moved by Shri Hukmdeo Narain Yadav to the vote of the House.

Amendment No. 2 was put and negatived.

SHRI S. KUNDU : I want to withdraw my amendments No. 3, 4 and 5.

MR. CHAIRMAN : Has the hon. Member the leave of the House to withdraw his amendments.

SOME HON. MEMBERS : Yes.

Amendments Nos. 3, 4 and 5 were, by leave, withdrawn.

SHRI YUVRAJ : I want to withdraw my amendments No. 6 and 7.

MR. CHAIRMAN : Has the hon. Member the leave of the House to withdraw his amendments.

SOME HON. MEMBERS : Yes.

Amendments Nos. 6 and 7 were, by leave, withdrawn.

MR. CHAIRMAN : I will now put amendment No. 9 moved by Shri T. A. Pai to the vote of the House.

Amendment No. 9 was put and negatived.

SHRI P. K. DEO : I beg to withdraw my Resolution.

MR. CHAIRMAN : Has the hon. Member leave of the House to withdraw his Resolution.

SOME HON. MEMBERS : Yes.

The Resolution was, by leave, withdrawn.

19.04hrs.

RESOLUTION RE: CHANGES IN CONSTITUTION

SHRI VAYALAR RAVI (Chia-vinkil) : I beg to move :

"This House, taking note of the new political situation in the country after the Sixth Lok Sabha elections and confronted with the tasks of social and economic reconstruction, urges upon the Government to take immediate steps to amend the Constitution of

[Dhpi Vayalar]

India, further to secure meaningful realization of the Directive Principles of State Policy, deleting property rights from the Chapter of Fundamental Rights, including right to work and literacy and national minimum wage as fundamental rights and further enlarging the guarantees to the minorities—religious and linguistic—Harijans, Tribals and other submerged sections of our population.”

MR. CHAIRMAN : The hon. Member may continue his speech next time. The House stands adjourned till 11 A.M. on 6th August, 1977.

19.05 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Saturday, August 6/Sravana 15, 1899 (Saka).*